IN THE COURT OF CHIEF METROPOLITAN MAGISTRATE, TIS HAZARI COURTS, DELHI CCNO. 1234 OF 2003

SECURITIES AND EXCHANGE BOARD
OF INDIA, (a statutory body established
Under the provisions of Securities and
Exchange Board of India Act, 1992)
Having its Regional Office at Rajendra
Place, New Delhi represented by its Asst.,
General Manager, Mr. JYOTI JINDGAR.

--COMPLAINANT

VERSUS

M/s Floksy Plantations & Resorts Ltd.,
Having its Registered Office at
M-140, Connaught Place
New Delhi-110001.

Site Office at Village Chandpur, P.O Pratappur, Kashipur-244713, U.P.

Correspondence Address M12 Sector XI, Noida-201301

Mkt. Office at B-9, Housing Society, South Extn. Part-I, New Delhi-110049.

- 2. Sh. P.N. Kapur (Director /promoter) S/o Late Shri H.C. Kapur B-340 New Friends Colony, New Delhi-65.
- 3. Mr. R.K. Pathak (Director/Promoter)
 S/o Late Sh. B.D. Pathak
 M-140, Connaught Place, New Delhi-110001.
- Sh. U.K. Gupta (Director/Promoter)
 S/o Sh. I.D. Gupta
 Ram Kishore Road,
 Civil Lines, Delhi.

- 5. Sh. Sushil Gupta (Director) M-140, Connaught Place, New Delhi-110001.
- Smt. Neera Pathak (Director/Promoter)
 S/o R.K. Pathak,
 M-140, Connaught Place,
 New Delhi-110001.
- Sh. N.K. Sharma (Director/Promoter)
 S/o Sh. H.K. Sharma
 404, Sharda Apartments-III,
 Banjara Hills.
 Road, No. 1, Hyderabad(A.P.)
- Ms. Gunjan Pathatk (Director/Promoter)
 d/o R.K. Pathak,
 M-140, Connaught Place,
 New Delhi-110001.
- Capt. M.S. Sharma (Director/Promoter)
 M-140, Connaught Place,
 New Delhi-110001.
- Ms. Ruchika Pathak (Director/Promoter)
 M-140, Connaught Place,
 New Delhi-110001.

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE 1973 READ WITH SECTION 24 (1) & 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992.

CC NO. 184/2005

24.5.2008

Present:

Sh. Pankaj Sharma, advocate and Sh. Pardeep Kumar, Law Officer for SEBI, Sh. Pradeed Kumar has been identified by Sh. Pankaj Sharma, Advocate

Accused no. 3 and 8 are present on bail for self and for accused no. 1 with Sh. Rajeev Kapoor, Advocate.

Accused no. 2 is dead.

I have perused order dated 25.4.2008 passed by Hon'ble Delhi High Court. I have also been informed that in pursuance Section 24 of the Securities and Exchange Board of India Act, 1992 the dispute ahs been compromised between the parties. Accused No. 3 and 8 who are present have been identified by Sh. Rajeev Kapoor, Advocate. Statements of accused nos. 3,8 and that of Sh. Pradeep Kumar, Legal Officer of SEBI have been recorded separately. In terms of the compromise, a sum of Rs.85,000/- has been paid by accused no. 3 to Sh. Pradeep Kumar, by way of four demand drafts, detailed in their statements. In view of the said compromised accused are discharged.

File be consigned to Record Room.

PADAM KANT SAXENA ADDL. SESSIONS JUDGE DELHI 24.5.2008

Trucky

Cc no. 184/2005

Statement of Sh. Pradeep Kumar Legal Officer, SEBI.

ON S.A.

The dispute subject matter of the present case has been compromised between SEBI and the accused in pursuance of Section 24 A of the Securities and Exchange Board of India Act, 1992 and a joint application Ex. P-1 to that effect had bee moved before this Court. In pursuance of the compromise I have received in the Court for demand draft nos. 610382 dated 11.3.2008 for Rs.3,000/-, 028006 dated 10.3.2008 for Rs.52,000/- no. 093650 dated 19.5.2008 for Rs.15,000/- and no 945012 dated 22.2.2008 for Rs.15,000/- for a total sum of Rs. 85,000/- Consequently, SEBI has no objection in case the accused in the present case are discharged and the case is disposed of as such.

RO&AC

PADAM KANT SAXENA ADDL. SESSIONS JUDGE DELHI 24.5.2008

Trucky

CC No. 184/2005

Statement of Ms. Gunjan Pathak, d/o Sh. R.K. Pathak, Aged about 35 years, Service, R/o M-12, Second Floor, Sector-11 Noida.

ON SA.

I am accused no. 8 in the present case. I on behalf of accused no.1 company and the only other director Sh. R.K. Pathak, accuse no. 3 state that the dispute between SEBI and all the accused stands compounded subject to payment of total amount of Rs.85000/-. The said amount has been paid to Sh. Pradeep Kumar, Legal Officer, SEBI in the Court by means of four demand draft nos. 610382 dated 11.3.2008 for Rs.3,000/- 028006 dated 10.3.2008 for Rs.52,000/-, no. 093650 dated 19.5.2008 for Rs.15,000 and no. 945012 dated 22.2.2008 for Rs.15,000/-. A joint application in that regard had been moved by SEBI and the accused before this Court and the same is Ex. P-1, which bears my signatures at point B, that of accused R.K. Pathak and complainant at points A and C, respectively. In view of the said compromise, the present case be disposed of.

RO&AC

PADAM KANT SAXENA ADDL. SESSIONS JUDGE DELHI 24.5.2008

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Statement of Sh. R.K. Pathak S/o Late Sh. B.D. Pathak, Aged about 56 years, service R/o M-12 Second Floor, Sector -11 Noida.

I am accused no. 3 in the present case. I on behalf of accused no.1 company and the only other director Ms. Gunjan Pathak; accuse no. 8 state that the dispute between SEBI and all the accused stands compounded subject to payment of total amount of Rs.85000/-. The said amount has been paid to Sh. Pradeep Kumar, Legal Officer, SEBI in the Court by means of four demand draft nos. 610382 dated 11.3.2008 for 028006 dated 10.3.2008 for Rs.52,000/-, Rs.3,000/no.093650 dated 19.5.2008 for Rs.15,000 and no. 945012 dated 22.2.2008 for Rs.15,000/-. A joint application in that regard had been moved by SEBI and the accused before this Court and the same is Ex. P-1, which bears my signatures at point A, that of accused Gubjan Pathak and complainant at points B and C, respectively. In view of the said compromise, the present case be disposed of.

RO&AC

PADAM KANT SAXENA ADDL. SESSIONS JUDGE DELHI 24.5.2008

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